

HIGH COURT OF DELHI AT NEW DELHI

No. 201/Rules/DHC

Dated : 15.09.2026

PRACTICE DIRECTIONS

Hon'ble the Chief Justice, on the recommendations of Hon'ble "Rules Committee under section 123 of CPC which will also look into Delhi High Court (Original Side) Rules, 2018 and ancillary matters" has been pleased to issue following Practice Directions for information and compliance by all concerned :-

- "1. There shall be a mandatory para in every writ petition mentioning whether there is any alternative remedy, if yes, whether the petitioner has availed the same.**
- 2. The opening sheet of a petition for the issuance of a writ in the nature of *mandamus, prohibition, quo warranto or certiorari* or any other direction or order shall be the index of the petition and the documents annexed thereto in the form given below. It shall be signed by the petitioner or his counsel and shall state the serial numbers of the pages and the paragraphs which contain the points of law canvassed in the petition.**

FORM

IN THE HIGH COURT OF DELHI AT NEW DELHI

CIVIL WRIT JURISDICTION

Civil Writ Petition No.....of 20

.....Petitioner (s)

versus

.....Respondent (s)

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Note-(i) Main law point involved mentioning the page and paragraph of the petition.

(ii) Relevant Statute and Rules.

- (iii) Any previous case involving the same point/challenging the same order of which the petitioner/appellant is aware, with brief statements showing how the case is similar.**
- (iv) That no notice of caveat has been received by the petitioners as required U/S 148-A of CPC.**
- (v) Whether there is any alternative remedy, if yes, whether the petitioner has availed the same.**
- (vi) Whether constitution validity of Act/Rule/Notification has been challenged?**
- (vii) A copy has been supplied to the official respondents.**
- (viii) Whether any sitting/former MP/MLA is involved in the case or not?**
- (ix) The hard copy and soft copy are the same.**

(Signature)
(Name)

New Delhi
Date.....

Advocate(s) for the Petitioner(s).
Enrl. No.....”

These Practice Directions shall come into force with immediate effect.

BY ORDER
Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL